

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Miscellaneous Appeal No.787 of 2018**

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Tara Devi

... .. Appellant/s

Versus

The Union Of India Through The General Manager, East Central Railway,  
Hajipur

... .. Respondent/s

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**Appearance :**

For the Appellant/s : Mr. Anant Kumar-1, Advocate  
For the Respondent/s : Mr. Anil Kumar Sinha, Advocate  
For the UOI : Mr. Rajesh Kumar, CGC

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**CORAM: HONOURABLE MR. JUSTICE CHANDRA SHEKHAR JHA**  
**ORAL ORDER**

3 30-04-2026

It is pointed out by the learned counsel appearing for the railway that no compromise is possible in this case and it can be resolved only by adjudication.

2. The aforesaid fact was also not disputed by learned counsel appearing for the petitioner.

3. Considering the aforesaid, list this matter before appropriate Bench.

**(Chandra Shekhar Jha, J)**

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